Society. The Tripura State Co-operative Bank Ltd. in 1958-59 advanced to the Society Rs. 8,700 as seasonal crop loans and Rs. 13,300 in 1959-60 as medium-term loans for the purchase of land.

(d) The Tripura Administration proposes to give similar facilities to landless labourers in suitable cases.

Agartala Municipality

1831. **Shri Dasaratha Deb:** Will the Minister of Health be pleased to state:

(a) the reasons for not holding early elections of the Agartala Municipality in Tripura; and

(b) the approximate time during which Government expect to hold elections?

The Minister of Health (Shri Karmarkar): (a) and (b). Necessary legislation for repealing the Municipal Act now in force in Tripura is expected to be introduced in the Parliament shortly and simultaneously, a Notification extending the Bengal Municipal Act, 1932 to Tripura will be issued. Election to the Agartala Municipality will be held after the Bengal Municipal Act, 1932 is extended to Tripura.

Agartala Town

1832. **Shri Dasaratha Deb:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Municipal area of Agartala town, Tripura, needs immediate extension on all sides, in view of great influx of Displaced Persons during last 12 years; and

(b) if so, the steps being taken to extend Municipal service to all such areas?

The Minister of Health (Shri Karmarkar): (a) Necessity of extension of the existing Municipal area to cover some contiguous places on all sides is felt.

(b) The question of extending the Municipal areas will be examined by the Tripura Administration after the existing Tripura Municipal Act has been repealed and Bengal Municipal Act, 1932 extended to Tripura. Necessary action in this regard is being taken.

Government Servants Co-operative House Building Society, Delhi

1833. **Shri Ram Garib:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the allotment of land to the Government Servants Co-operative House Building Society, Ltd., C/o, Ministry of Home Affairs has more amenities and financial value than their earlier land;

(b) whether the land ceiling of 800 square yards fixed recently has been applied while allotting land to this society;

(c) what is the number of members of the Society whose income is more than Rs. 500 per month;

(d) whether it is a fact that Government have restricted the allotment of land plots to members of House Building Societies between 300 to 400 square yards, in view of shortage of water and sewage and with a view to accommodate maximum number of people within shortest distance from Central Secretariat; and

(e) whether it is a fact that Government have also allotted alternative site to Sarvodaya House Building Samaj?

The Minister of Health (Shri Karmarkar): (a) Government have no information on the point whether the total expenditure on acquisition and development of the land which was acquired for this Society previously would have been more or less than what will have to be incurred on acquisition and development of the land now notified for this Society. Since the land is undeveloped in either case, the question of more amenities does not seem to arise.

(b) The general question of fixing land ceiling in Delhi is still under consideration.

(c) 583 approximately.

(d) No.

(e) Government are not aware of any acquisition of land for "Sarvodaya House Building Samaj". If the reference is to the Government Employees Sarvodaya Co-operative House Building Society Ltd., it may be stated that the matter is under consideration of Delhi Administration.

हावड़ा में पार्सल का काम करने वाला ठेकेदार

१८३४. श्री अर्जुन सिंह भदौरिया : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रेलवे विभाग के पास ऐसी शिकायतें आई हैं कि हावड़ा स्टेशन पर पार्सल का काम करने वाला ठेकेदार रेलवे के बेटों से काम लेता है;

(ख) यदि हां, तो इस मामले की जांच करने के लिए रेल ने क्या कार्यवाही की है;

(ग) यदि नहीं, तो क्या रेलवे इस की जांच रेलवे भ्रष्टाचार-निवारण विभाग द्वारा करायेगी;

(घ) क्या रेलवे के पास इस प्रकार की शिकायतें आई हैं कि हावड़ा पर पार्सल का काम करने वाले ठेकेदार अपना काम अन्य सहायक ठेकेदारों को दे दिया है; और

(ङ) यदि हां, तो क्या रेलवे विभाग इस बात की जांच करायेगा?

रेलवे उपमंत्री (श्री साहनवाज खां): (क) से (ङ). इस बात की शिकायतें आयी थीं कि हावड़ा स्टेशन पर पार्सल चढ़ाने और उतारने वाला ठेकेदार रेल के बेटों से काम लेता है और उसने अपने ठेके को सिकंदी पट्टे पर दे रखा है। सतर्कता शाखा (Vigilance Branch) से छान-बीन और जांच करायी गयी, लेकिन ये शिकायतें सही साबित नहीं हुईं।

हावड़ा में पार्सल का काम करने वाला ठेकेदार

१८३५. श्री अर्जुन सिंह भदौरिया : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे ठेके के खण्ड संख्या १८ के अनुसरण में औद्योगिक नियोजन (स्थायी आदेश) एक्ट, १९४६ के उपबन्धों का हावड़ा टेशन के पार्सल ठेकेदार द्वारा पालन किया जाना आवश्यक समझती है; और

(ख) यदि हां, तो क्या उपरोक्त ठेकेदार उक्त एक्ट के उपबन्धों का पालन करता है?

रेलवे उपमंत्री (श्री साहनवाज खां): (क) और (ख). स्थिति की जांच की जा रही है और एक बयान सभा-पटल पर रख दिया जायेगा।

उत्तर रेलवे की गाड़ियों में लूटमार

१८३६. श्री जगदीश अवस्थी : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे में दिल्ली और कानपुर के बीच १ अगस्त से १५ नवम्बर, १९५९ तक चलती मुसाफिर गाड़ियों में लूटमार की कितनी घटनायें हुईं;

(ख) उनसे अनुमानतः कितनी सम्पत्ति की हानि हुई;

(ग) उन घटनाओं की जांच के क्या परिणाम निकले; और